

**N.D.H.:15.05.2024**

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI

**ORIGINAL APPLICATION NO. 738 OF 2023**

**IN THE MATTER OF :**

M. MUBEEN ....APPLICANT

VERSUS

STATE OF HARYANA AND OTHERS ...RESPONDENTS

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**Place:** New Delhi

**Date:** 14.05.2024

FILED BY:



**(GAURAV AGARWAL)**

Advocates for the Respondent No. 7

GRV LEGAL  
Advocates and Legal Consultants  
O-703, Aditya Mega City,  
Vaibhav Khand, Indirapuram,  
Ghaziabad, U.P. NCR- 201014  
Mob.: 8802911392  
Email. : [gaurav@grvlegal.in](mailto:gaurav@grvlegal.in)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI  
**ORIGINAL APPLICATION NO. 738 OF 2023**

**IN THE MATTER OF :**

M. MUBEEN

....APPLICANT

VERSUS

STATE OF HARYANA AND OTHERS

...RESPONDENTS

**OBJECTIONS/ REPLY ON BEHALF OF RESPONDENT NO. 7,  
M/S AOV AGRO FOODS PVT. LTD. TO ORIGINAL  
APPLICATION AND INTERIM ACTION TAKEN REPORT OF  
JOINT COMMITTEE DATED. 05.03.2024.**

1. That before giving the reply to the OA and the action taken report submitted by joint committee dated 05.03.2024 the answering Respondent herein submits that it denies each and every averment and allegation made against which are not specifically admitted herein.
2. That it is submitted that answering Respondent No. 7 is a private limited company incorporated 08.10.2009 and registered with ROC Kanpur, U.P and has its registered office at Gautam Budh Nagar (Noida), U.P. The answering Respondent is engaged in the business of providing fresh chilled and frozen packaged high quality meat to hotels and restaurants as well as to government organisations.
3. The answering Respondent has its meat processing plant at Vill. Tapkan, Tehsil Nuh, District Mewat, Haryana which was established between 2014-2016 and is operative since then. At the said plant is the answering Respondent processes sheep/goat and chicken meat.

4. That the Applicant herein has filed the present Original Application making false and incorrect allegations of violation of environment laws by the answering Respondent at his plant at Tapkan, Nuh. This Hon'ble Tribunal has on 09.12.2023 issued a direction forming a joint committee to submit a factual report on the Original Application.
5. That pursuant to the order of this Hon'ble Tribunal the joint committee has visited the plant of the answering Respondent on 05.02.2024 for inspection. During inspection the joint committee of RO and SDM Nuh (representative of DM) majorly found the allegations in the Original Application to be false. However, on few deficiencies the Regional Officer, HPCB has issued show cause to the answering Respondent on 19.02.2024. A true copy of the show cause notice issued by the Regional Officer, Nuh dated 19.02.2024 is ANNEXURE A-1 [Pg. 14].
6. That the answering Respondent has replied to the said show cause notice on 29.02.2024 to the Regional Officer, explaining about the compliance status of the deficiencies found. During the intermittent period the joint committee filed its interim action taken report dated 05.03.2024 before this Court wherein this Court on 06.03.2024 allowed the answering Respondent to file its reply to OA and joint committee report dated 05.03.2024. A true copy of the reply to the show cause notice sent by the answering Respondent dated 29.02.2024 is ANNEXURE A-2 [Pg. 15 - 17]
7. That the answering Respondent is, therefore, submitting its reply to the averments/ allegations to the original Application as well as on the Interim Action Taken Report and subsequent development.

8. **Preliminary Submission :**

8.1 That the present Original Application is a false, incorrect and blatant misuse of the process of law by the Applicant. The entire Original Application is bereft of any material substance in support of its allegations even prima facie. The primary intent of the Applicant is to harass and cause trouble to the answering Respondent in operating its plant and to surrender to the illegal demands of illegal gratification for not filing the cases before this Tribunal against the answering Respondent.

8.2 That it is submitted that the falsehood in the Original Application of the Applicant can also be ascertained from the fact that he is neither a resident of the village Tapkan nor has stated to have any business in the said region nor have stated any relation or contact in the village Tapkan so as to constrain him to file the present Original Application. Moreover, in the Original Application the Applicant has stated his address to be ill. Dhunela, Tehsil Sona, District Gurugram, Haryana, while in the letter to the Chariman to HSPCB dated 28.10.2023 at page 38 he has stated his address to be B-12, Patel Chest, New Delhi. This shows that Applicant is a dubious person and has filed the present Original Application with ulterior motives. Thus, Original Application deserves to be dismissed.

9. **Reply to the Original Application:**

9.1 That the Applicant has made bald allegations without any substance, against the said plant of the answering Respondent. It is submitted that the aforesaid plant is operated by the answering respondent in strict compliance of the statutory rules and regulations. The said plant at Tapkan, Nuh was established after obtaining consent to establish from the Haryana PCB on 14.10.2014. Pursuant to establishment of its unit

the answering Respondent obtained prior consent to operate under the Air and Water Act on 27.06.2016 as well as authorization under the Hazardous and Other Waste Rules 2016 before commencing the operations.

- 9.2 That the answering Respondent denies that it is responsible in any manner for cancer, TB or other respiratory diseases caused to the people in village. There is no foul smell emanating from the unit of the answering Respondent and even if there is some mild smell, the human settlement is at much distance from the unit of the answering Respondent to be affected by it. It is submitted that the answering Respondent has provided bio-filter to suppress any odour from the rendering plant and hence it is highly unlikely that the diseases were caused by the smell from the unit.
- 9.3 That it is further submitted that though the Applicant has alleged that 11 people have died due to the respiratory disease attributable to the answering respondent's plant at Tapkan, however, the Original Application is bereft of any details of the said persons or of any document/ evidence of medical checkups or investigations of these people clearly establishing any link between their death and the operations at answering respondent's plant. The allegations being without any substance deserves to be rejected.
- 9.4 That except the bald allegations of non-compliance of statutory requirements nothing has been stated by the Applicant to even substantiate his allegations in the Original Application pertaining to the non-compliance. It is pertinent to submit that the plant of the answering respondent is situated far from the human settlement and almost in the middle of fields which is surrounded by fields of the answering Respondent. Thus, there is no possibility of any human

being affected by the activity carried out at unit. A true copy of the recent google imagery showing the plant of the answering Respondent as well as settlement dated nil is ANNEXURE A-3 [Pg. 18].

- 9.5 That so far as the allegation against the answering Respondent regarding the operations being carried out without FSSAI, FSSC APEDA etc. it is stated the same are incorrect and false. The unit of the answering Respondent have valid licenses. The APEDA license is valid upto 30.11.2025 while the FSSAI license is valid till 20.12.2026 and 26.09.2026 for sheep and chicken, respectively. Apart from aforesaid the said licenses are relevant under the environmental laws and are related to exports and foods safety.
- 9.6 That in respect of the permissions under the environment law, pursuant to the expiry of the earlier consents and authorization presently the answering Respondent has obtained a valid Consolidated Consent under the Air and Water Act dated 05.08.2021, valid upto 30.09.2025 and Authorisation under the Hazardous and Other Wastes Rules 2016 valid upto 30.09.2025. Thus, the unit of the answering Respondent is being operated in strict compliance of the statutes.
- 9.7 That as stated above the answering Respondent is engaged in meat production and supply to government organisations as well. The aforesaid unit of the answering Respondent is a major supplier of chicken and goat meat to Indian Army. It may be noted that in order to supply to Indian Army the answering Respondent has to maintain a very high level of hygiene as well as compliance with statutory norms. Under the supply tender from Indian Army the answering Respondent can only supply from a unit after its being inspection for hygiene and others norms and a certificate is issued to it. The plant of the answering Respondent, in question, was last inspected on 15.09.2023

and 25.09.2023 and certificate was issued by Lt. Col AQMG on 26.12.2023. Thus, there is no likelihood of answering Respondent causing any pollution by improper disposal of solid waste, discharge of effluent or sewage etc. A true copy of the certificate issued by Directorate General of Supplies and Transport, Indian Army dated 26.12.2023 is ANNEXURE A-4 [Pg. 19].

9.8 That the water treated in the ETP of the answering Respondent is reused in the plant itself for upto 45%-50%. The remaining of the water is used in irrigation for plantation etc. and is sent to the plantation which is done as per Karnal technology. The water which is further left unused is kept in the pond as storage for use. The answering Respondent also has a rain water storage which is a private pond wherein rain water is stored for use. The said position is better understood from the goggle imagery of the plant. A true copy of the google imagery of the plant of the answering Respondent showing the rain water and treated water storage ponds dated NIL is ANNEXURE A-5[Pg. 20].

9.9 That by Application dated 16.03.2024 the Applicant has brought on record some photographs of the ponds alleging that the same is of sewage disposal. It is submitted that the alleged photographs clearly shows that there is no disposal of sewage in the open by the answering Respondent. It is submitted that firstly the said ponds are not public ponds but are private ponds made by the answering Respondent on its own land. Out of the two ponds one ponds is used for rain water storage which is seasonal and is only filled during the rains. While the other pond is used for storage of the excess treated water which is drained through the zig-zag trees plantation as per Karnal technology for water treatment. As said ponds contains water all round the year it has its own flora and fauna and there are fishes and even tortoise

(which came to the pond itself). The report of the samples collected by the joint inspection committee states that the parameter of the treated discharge was within prescribed limits. Thus, the allegation of sewage disposal by Applicant is belied and it further discloses his ulterior motive. A clearer and better photographs of the ponds and plantation is provided to explain its better. A true copy of the photographs of the ponds dated NIL is ANNEXURE A-6[Pg. 21 - 24].

10. **Reply to Interim Action Taken Report dated 05.03.2024 :**

10.1 That the joint committee has made 6 observations against the answering Respondent in its report which are replied to as under :

- a. Unit has not made proper arrangement for solid waste as same was found lying on the ground at site.
  - It is submitted that the answering Respondent has provided for separate dedicated collections center for various types of solid waste.
  - The bio-degradable waste is disposed of as per the HSPCB mandate and is converted to manure by Bio Decomposter installed at the unit. A photo of the Bio Decomposter along with the process chart and specification dated NIL is ANNEXURE A-7 [Pg. 25 - 27].
  - For non bio-degradable waste industrial waste and ETP Sludge answering Respondent sends it to Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd. (GEPIL). For ready reference the by the gate pass dated 21.03.2024 the said industrial waste and ETP sludge was sent to GEPIL and the same was received as per the waste data sheet. A true copy of the gate pass dated 21.03.2024 and

waste data sheet for industrial waste and ETP sludge, respectively is ANNEXURE A-8[Pg. 28 - 31].

- For other non bio-degradable waste like boiler Ash the answering Respondent has agreement with a brick manufacturer and the same is disposed of to it. A copy of the gate pass dispatching the Boiler Ash to Imran Bricks Supplier dated 18.01.2024, 25.01.2024, 10.02.2024, 17.02.2024, 01.03.2024, 26.03.2024 is ANNEXURE A-9[Pg. 32-37].
  - Further, other than the said solid waste, the answering Respondent disposes of the used oil from its unit to Indian Petro and Chemicals in compliance of hazardous waste management Rules. A true copy of the Form 10, Manifest for Hazardous and Other Waste dated 08.01.2023 and 12.01.2023 is ANNEXURES A-10 [Pg. 38 - 39].
  - Thus, there has not been any non-compliance of any provision of law by the answering Respondent.
- b. Unit has not provided for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal submitted.
- It is submitted that the plant in question has a running an operational sewage treatment plant of 45 KLD based on MBBR Tech. Entire domestic sewage generated in the premises of the unit in question of answering Respondent, which is not more than 8.0 KLD, is treated at the said STP. A photo of the installed STP at the unit of the answering Respondent dated Nil is ANNEXURE A-11[Pg. 40].
  - The treated waste water generated from the STP is not drained out by the answering Respondent but is used in the

gardening, plantation, dust suppression etc. The treated water from STP is used similar to the treated waste water from ETP. A true copy of the detail of the total area of Karnal Technology/ Horticulture/ Irrigation land at the unit of the answering Respondent dated NIL is ANNEXURE P-12[Pg. 41].

- It is submitted that prior to the installation of the STP the unit has provided for septic tanks along with the soak pits. The mode of discharge was in consonance with the consent granted to the answering Respondent on 05.08.2021. Earlier the sewage generated in the premises was treated by the unit along with the effluent in bio-reactor as the characteristic of both are compatible. Further, the answering Respondent was not discharging the treated waste water into any river or stream but was using the same entirely. The water sample test report from the inlet and outlet of the ETP at site 1, 2 and after clarifier and before filtration shows that the parameters of treated water was much below the prescribed standards. Hence, no violation of any statutory provision has occurred on part of the answering Respondent.
- c. Unit has not provided adequate Air pollution control device on 1.5 TPH Boiler:
- It is submitted that the said observation is incorrect. For both the boilers at the unit of the answering Respondent a common wet scrubber and common stack is provided. Photographs of the 1.5 TPH boiler being connected to wet scrubber dated NIL is ANNEXURE A-13[Pg. 42 - 44].

- It is further submitted that the 1.5 TPH boiler at the unit in question is installed with the cyclone separator device. The cyclone separator device itself removes the solid particles, however, the unit has additionally provided for wet scrubber to achieve the standard of 50mg/nm<sup>3</sup> for particulate matter as per the standard of CAQM. The test report of the unit establishes that the answering Respondent is not violating the norms and is operating strictly within the permissible limit of air emission. A true copy of the Air quality test report from the single chimney connected to the 1.5T and 5T boiler dated 23.03.2024 is ANNEXURE A-14 [Pg. 45].
- d. Unit has not provided flow meters on wet scrubber installed on 5 TPH boiler :
- The flow meter on wet scrubber was installed and photographs of the same were provided to the Regional Officer. Hence, the same is not correct.
- e. Water sprinkling was not observed at Bio Filter during inspection:
- The unit has provided and installed for the water sprinklers and the photographs of the same were provided to the Regional Officer. The said deficiency was removed and no more in existence.
- f. Mild smell was observed backside and Gate 6 of the unit :
- In respect to the aforesaid deficiency it is submitted that the unit of the answering Respondent has a separate housekeeping staff to ensure cleanliness and hygiene. The

said staff takes care of the unit so as to prevent any odour or smell in the premises.

- Additionally the answering Respondent has installed 9 perfume defoggers so as to curb the smell or odour in the premises. The multiple defoggers are provided at following locations in plant:
  - i. Near Gate No. 6.
  - ii. Near reforestation plant.
  - iii. Near bio filter
  - iv. Near rendering plant
  - v. Between ETP and lairage.

Photographs of the defoggers installed at different locations in the unit dated Nil is **ANNEXURE A-15** [Pg.46-51].

- It is to be noted that the joint committee observed about mild smell being present at the premises of the unit. Though the answering Respondent denies that any odour is present at the premises, however, even if accepted for the sake of arguments, the same is only present within the unit as per the aforesaid observation. Therefore, the same does not justifies the allegations of the Applicant that there is extreme smell/odour in the vicinity because of the unit of the answering Respondent or that it is in any way a cause of respiratory disease to the villagers who are more than 600 meters away from the unit.

10.2 That it may be pertinent to submit that while the interim report is under consideration before this Hon'ble Tribunal for the deficiencies found by joint committee and on which this Hon'ble Tribunal granted time to answering Respondent to file reply, the Regional Officer, Nuh decided the show cause notice and passed a speaking order on

21.03.2024. By the said order the Regional Officer accepted the reply of the answering Respondent on point no. 4 and 5 but not being satisfied with reply regarding other observations passed an order recommending necessary action by Haryana State Pollution Control board. A true copy of the speaking order passed by the Regional Officer, Nuh dated 21.03.2024 is ANNEXURE A-16[Pg. 52 - 53].

10.3 That the aforesaid order evident that speaking order passed by Regional Officer, Nuh virtually decides the observations in the interim report of the joint committee as the show cause notice is nothing but the observations in the interim report. Though as per **Singrauli Super Thermal Power Station v. Ashwani Kumar Dubey**, reported in **2023(8) SCC 35** the joint committee report is not binding on the Tribunal and, therefore, it could have been decided by this Tribunal alone.

10.4 That it may also not be out of place to submit that the speaking order was passed without giving any opportunity of hearing on basis of reply of the answering Respondent. The Regional Officer, Nuh also did not consider it necessary to seek clarification from the answering Respondent on the issues on which it did not consider the reply to be satisfactory. Recently, in **M/s Vijay Engineers and Others v. The Goa Costal Zone Management Authority and Others, Civil Appeal No. 10115 of 2018 decided on 11.03.2024** Hon'ble Supreme Court has held that a party shall be given opportunity of personal hearing by an Authority while deciding show cause notice.

10.5 That pursuant to receiving the speaking order answering Respondent submitted a detailed reply to the Regional Officer giving an explanation to the deficiencies not satisfied in the speaking order. A copy of the said detailed reply is also submitted to the Haryana

Pollution Control Board. A true copy of the detailed reply submitted to Regional Officer, Nuh dated 26.03.2024 is ANNEXURE A-17[Pg.54-57].

11. That in light of the facts stated it is prayed that the present Original Application and the Interim report of joint committee deserves to be dismissed/ rejected being already adjudicated by the Regional Officer, Nuh by its speaking order.
12. That a perusal of the detailed reply dated 26.03.2024 shows that there has been no violation of the environmental laws by the answering Respondent and even if there is any deficiency that was purely and irregularity and not any illegality in operation of the unit. The unit in question never discharged or is discharging any trade or domestic effluent in public, the unit has installed the necessary air pollution control devices and the emissions is well within the permissible standard, lastly all the solid wastes as well as hazardous waste are being disposed of legally and responsibly by the answering Respondent without any impact on the environment. Hence, the present proceedings are only abuse of the law and deserves to be dismissed in entirety.

Respondent No. 7  
M/s AOV Agro Foods Pvt. Ltd.

Through the Counsel



**(GAURAV AGARWAL)**  
Advocates for the Respondent No. 7

GRV LEGAL  
Advocates and Legal Consultants  
O-703, Aditya Mega City,  
Vaibhav Khand, Indirapuram,  
Ghaziabad, U.P. NCR- 201014  
Mob.: 8802911392  
Email. : [gaurav@grvlegal.in](mailto:gaurav@grvlegal.in)



**Regional Office, Nuh Region  
Haryana State Pollution Control Board  
Shed No-01, Roz ka Meo Industrial  
Estate, District Nuh**

Website: www.hspcb.gov.in | E-Mail: hspcb@nuhregion.org

HSPCB/NUH/2023/1576

Date: 19/02/2024

To

M/s. ADV Agro-Foods Pvt Ltd,  
Village, Tarkhan,  
District Nuh (Meowat)

**Sub: Show cause notice for Closure and Prosecution under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, under section 33-A, 44 & 45A of Water (Prevention & Control of Pollution) Act, 1974 and imposition of Environmental Compensation as per policy dated 29.04.2019 and dated 22.12.2021.**

Whereas your unit was inspected on 05.02.2024 by a Joint Committee consisting of Regional Officer, Nuh Region, Assistant Environmental Engineer, Nuh Region and SDM, Nuh (representative of District Magistrate, Nuh) constituted by Hon'ble NGT in OA No. 738 of 2023 titled as M. Mubeen vs State of Haryana & Ors.

Whereas, you are engaged in the process of Slaughter House covered under Red category as per Consent Management Policy of the Board and generates effluent and air emissions from the processes.

Whereas, during inspection, your unit was found operational and samples of treated trade effluent from Inlet & outlet of ETP, before filtration in ETP and from irrigated fields site 1 & 2 were collected along with the air emission samples from the stack attached to the 5 TPH Boiler.

Whereas, during inspection following violations and deficiencies were observed:-

1. Not provided STP for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal of domestic effluent submitted during inspection.
2. Not provided adequate Air pollution control device on 1.5 TPH Boiler.
3. Not provided Flow meters on wet scrubber installed on 5 TPH Boiler.
4. No water sprinkling at Bio Reactor was found during inspection.
5. Mud smell was observed at backside and Gate 6 of the unit.
6. No proper arrangement for solid waste was found at site.

Thus, your unit is grossly violating the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and conditions specified in the CTO.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action under section 31-A and prosecution action under section 37, 38 & 40 of Air (Prevention & Control of Pollution) Act, 1981 and closure action under section 33-A and prosecution under section 41, 44 & 45A of Water (Prevention & Control of Pollution) Act, 1974 may not be taken against your unit for non compliance of the above mentioned observations/deficiencies.

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action closure and legal action under above mentioned sections of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 along with imposition of Environmental Compensation as per Methodology/modality for assessing, imposing and utilization of Environmental Compensation from the polluting units in the State of Haryana dated 29.04.2019 and dated 22.12.2021.

  
Regional Officer  
Nuh Region  
Dated:-

Endst. No. HSPCB/NUH/2023/

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.

Regional Officer  
Nuh Region

Date: 29.02.2024

To,  
 Regional Officer,  
 H.S. Pollution Control Board,  
 First Floor, Phagna Tower, Ward no. 10, NH-2,  
 Near Red Rocks Cinema, Palwal (Haryana)

Subject : Compliance of Show Cause Notice

R / Sir,

Reference is made to your Letter No. HSPCB / NUH / 2023 / 1576 Dtd.: 19.02.2024.

S.N.	QUERYS	COMPLIANCE STATUS
1.	Not provided STP for domestic effluent generated from the industry premises and residential quarters for worker. Septic tanks are provided but no proper details regarding final disposal of domestic effluent submitted during inspection.	<p>Purchase order for STP for domestic effluent has already been issued (copy of the same is enclosed as <b>Annexure "A"</b>).</p> <p>STP Fabrication work is completed and under installation site and side by side stabilization is started is based on Bio-technology. Photograph of STP at site is enclosed for ready reference as <b>Annexure "B"</b>.</p> <p>It is pertinent to note that presently the Sewage generated in premises is being treated alongwith effluent in bio-reactor tank, as the characteristic of both type of effluents are compatible.</p>
2.	Not provide adequate Air Pollution Control Device on 1.5 TPH Boiler.	<p>For Both Boilers i.e. 1.5 TPH &amp; 5 TPH, a common wet scrubber &amp; common stack have already been provided.</p> <p>The stack (30 mts. height) is having the port hole &amp; platform for monitoring point of view (Photograph enclosed as <b>Annexure "C"</b>).</p>
3.	Not provided Flow Meter on wet scrubber installed on 5 TPH Boiler.	Flow-meter on Wet Scrubber has been installed, photograph of same is enclosed herewith as <b>Annexure "D"</b> .

for AOV Agro Foods Pvt. Ltd.

  
 Authorised Signatory

Page 01 of 03

**Plant : Village - Tapkan, District - Mewat (NUH), Haryana - 122107**

4. No water sprinkling at Bio filter was found during inspection.	Water sprinklers have been installed, Photograph of same is enclosed herewith as <b>Annexure "E"</b>
5. Mild smell was observed at backside and Gate 6 of the unit.	We have separate staff for housekeeping activities. Also we have installed the perfume fogger at different places to suppress the odour if any in premises and near rendering process also. Photograph of the same is enclosed herewith as <b>Annexure "F"</b> .
6. No proper arrangement for solid waste was found at site.	<p>We have provided the separate collection center for solid waste collection, segregation &amp; disposal. Also provided the bins at different places for collection of biodegradable &amp; non degradable waste. The non-bio degradable waste is disposed of as per guide line / advisory issued by HSPCB and bio degradable waste is being converted into bio-manure photograph of designated area is enclosed herewith as <b>Annexure "G"</b>.</p> <p>The detailed chart is enclosed as <b>Annexure "H"</b> for waste disposal practices being adopted in premises. AOV is having an agreement with M/s. Indian Petro &amp; Chemicals for disposal off Hazardous &amp; Bio-Medical Waste, copy of agreement is enclosed herewith as <b>Annexure "I"</b>.</p>

We respectfully request your goodself to kindly depute an officer for the verification of above submissions and request you to kindly revoke the Show Cause Notice issued & drop the legal / closure / environment compensation action if any.

We assure you, that we shall comply with direction / order / issued time to time by Authorities.

For AOV Agro Seeds Pvt. Ltd.

  
Authorised Signatory

This is for your information and necessary action please

Thanking you,

Faithfully yours,

For M/s AOV AGRO FOODS PVT. LTD.,

For AOV Agro Foods Pvt Ltd

(Authorised Signatory)

Encl.:

- |   |                |
|---|----------------|
| 1. Copy of Purchase Order                             | - Annexure "A" |
| 2. Photograph of STP                                  | - Annexure "B" |
| 3. Photograph of Stack with port hole & platform      | - Annexure "C" |
| 4. Photograph of Flow meter                           | - Annexure "D" |
| 5. Photograph of Water sprinkler                      | - Annexure "E" |
| 6. Photograph of Fogging System                       | - Annexure "F" |
| 7. Photograph of Designated area                      | - Annexure "G" |
| 8. Copy of Detailed chart of Hazardous Waste disposal | - Annexure "H" |
| 9. Copy of Hazardous Waste Agreements                 | - Annexure "I" |
| 10. Copy of Ash Agreement                             | - Annexure "J" |
| 11. Photograph of Composting yard                     | - Annexure "K" |

Page 03 of 03

**//TRUE COPY//**

DISTANCE BETWEEN THE PLANT OF THE ANSWERING RESPONDENT AND SETTLEMENT



Map data ©2024 , Map data ©2024 200 m

**DIRECTORATE GENERAL OF SUPPLIES AND TRANSPORT  
QUARTERMASTER GENERAL'S BRANCH (Q/ST-7/8)**

**TECHNICAL AND HYGIENE INSPECTION STATUS:  
M/S AOV AGRO FOODS PVT LTD**

1. Based on the technical and hygiene inspections carried out on various dates, the current status of the following plants of M/s AOV Agro Foods Pvt Ltd, C-22/25 Sector 57, Gautam Buddha Nagar, Noida, Uttar Pradesh, PIN - 201301 for Army contracts is as under :-

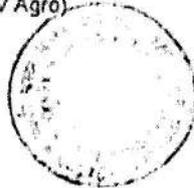
(a)	Location/address of plant/Factory	Khasra No - 20//20, 21, 22, 28/1, Village - Tapkan Tehsil - Nuh, District - Mewat, Haryana - 122107		RS. No. 681/1 & 681/2, Digavalli Mittagudem Village, Nuzvidu Mandal, Nuzvid, Eluru, Andhra Pradesh-521213
(b)	Commodities/Items	Meat Dressed In Chilled / Frozen State	Chicken (Broiler) Dressed In Chilled/Frozen State	Meat Dressed in Chilled / Frozen State
(c)	Production Capacity	20 Metric Tons per day	20 Metric tons per day	05 Metric Tons per day
(d)	Validity of Mandatory Documents as produced to inspecting officers			
	(i) FSSAI Certificate	License Number 10015064000755 valid till 20 Dec 2026	License Number 10018064000910 valid till 26 Sep 2026	License Number 10018044001313 valid till 04 Jun 2024
	(ii) ISO Certificate	Number IAS/FSMS /G1017 valid till 22 Mar 2025	Number IAS/FSMS /G1014 valid till 21 Mar 2025	Number IAS/FSMS/G1022 valid till 03 Apr 2025
	(iii) PCB Certificate	Number 313103721GS MWCTO13134934 valid till 30 Sep 2025		Number 4169/APPCB/ZO-VSP/ELR /CTO/2023 valid upto 31 Aug 2028
(e)	Registration Status	Registered, valid till 18 Dec 2027		
(f)	<b>Technical Inspection -</b>			
	(i) Conducted On/ by	15 Sep 2023 : Col SK Singh & Maj Anshuman Rai, CFL ASC Delhi		10 Oct 2023 : Col Pankaj Kumar Upadhyay & Lt Col UV Sujita, CFL ASC Mumbai
	(ii) Status/Validity	FIT; valid till 30 Sep 2024	FIT; valid till 30 Sep 2024	FIT; valid till 30 Sep 2024
(g)	<b>Hygiene Inspection -</b>			
	(i) Conducted On/ by	25 Sep 2023: Lt Col Indranil Samanta, SHO Delhi Cantt		03 Oct 2023 ; Maj S Rajashekar, SHO Golconda
	(ii) Status/Validity	FIT, valid till 31 Mar 2024		FIT, valid till 31 Mar 2024

2. This certificate supersedes all other certificates/ reports/ letters with reference to Technical and Hygiene inspection issued in respect of aforesaid firm till date

3. Competent authority reserves the right to carry out Interim/Spot Technical and/or Hygiene inspection(s) at any stage during currency of ongoing contract(s).

File No: 67027/FIT/Q/ST-8 (AOV Agro)

Dated: 26 Dec 2023



  
 (Lakshmi Mohan)  
 Lt Col  
 AQMG (ST-7/8)

**//TRUE COPY//**



Imagery ©2024 Maxar Technologies, Map data ©2024 , Map data ©2024 50 m

**//TRUE COPY//**

**ANNEXURE A-6**



 **Note cam lite**  
Address : Nuh,Haryana,India  
Latitude : 28.14096104°  
Longitude : 76.99271557°  
Date : 05/10/2024 11:32 am  
Time zone : IST



 **Note cam lite**  
Address : Nuh,Haryana,India  
Latitude : 28.14097542°  
Longitude : 76.99266622°  
Date : 05/10/2024 11:40 am  
Time zone : IST



 **Note cam lite**  
Address : Nuh,Haryana,India  
Latitude : 28.14149086°  
Longitude : 76.99306686°  
Date : 05/10/2024 12:33 pm  
Time zone : IST



 **Note cam lite**  
Address : Nuh,Haryana,India  
Latitude : 28.14096788°  
Longitude : 76.9932528°  
Date : 05/10/2024 11:57 am  
Time zone : IST

**//TRUE COPY//**

## Bio Decomposter Installed for biodegradable waste



**AOV Agro Foods Pvt.Ltd**  
**'Village Tapkan ,Nuh (Haryana)'**

# Organic Waste Converter – Process Flow Chart

## Operating Process



**Segregated Waste**



**Machine Process**



**Raw Compost**



**Curing**  
Recommended



**Final Application**



## **Specification - Organic Waste Converter (with inbuilt shredder) Up to 100 KG Per Day**

1. MOC: Contact parts of SS | MOC: of Outer Cover: MS
2. Main Motor: Shredder & Mixing Chamber– 2 HP (3 Phase) (CROMPTON or Equivalent)
3. Heating System: Ceramic Based 5-star POWER HEATERS: 2.5 KW approx.
4. Machine Dimension: Approx. 72" X 33"X 54" (Approx. 450 Kg Weight)

**//TRUE COPY//**

ANNEXURE A-8

	<b>AOV AGRO FOODS PVT. LTD.</b> Khasra No. 20/21/22, Vill.-Tapkan, Tehsil Nuh, Distt.-Mewat, Haryana-122107 (India)	DOC. No.	AOV/STR/FMT/04
		REV. NO	00
	DATE :	21/03/24	
	GOODS NON RETURNABLE GATE PASS	SI. NO. :	104

Gate Pass Req. No.

Party Name : CEPILAddress : Vill - Pali, Mohabbatabad stone crusher zone, Faridabad

Vehicle No. / By Hand / Other Mode :

SI. No.	ITEM CODE	ITEM DESCRIPTION	UOM	QUANTITY	REASON FOR SENDING	APPROX VALUE IN RS.
1		Non-Biodegradable Solid waste, carbon, plastic, Insulation material etc.	Kg	01	waste Recycling and disposable.	

REMARKS : Solid waste.

STORE INCHARGE

Anhel  
21/03/24

DEPARTMENT HEAD

[Signature]

PLANT INCHARGE

RECEIVED BY

AOV AGRO FOODS PVT. LTD.  
MOHABBATABAD, NUHVerified by  
SECURITY

Sign.

[Signature]



A Lulra Group company  
GUJARATI ENVIRO PROTECTION  
& INFRASTRUCTURE (Haryana) Pvt. Ltd.

T.O - 1401002442

Chr No - 019585  
Ch. Pr. Singh

Site : Near Pal-Meharabad State Bypass Zone  
Pali, Rajasthan-311004  
Haryana: H No. 44, Block-C, (Ground Floor) Sainik Colony  
Sector 49, Faridabad, Haryana, India  
+91-9711860501  
E-mail: haryana@lulraindia.com  
Web : http://www.lulraindia.com, www.gepilindia.com

Waste Data Sheet (Fill One Form for Each Waste) No.   

Client Name: **A O V A G R O F O O D S P R I V A T E L T D** Client Code:   

Address: **V I L L - T A P K A N T E H S I L - D I S T - N U M**

City: **N U H** Zip/Pin Code: **1 2 2 1 0 7** State: **M A R Y A D A**

1. Waste Description  
Waste Description / Type: **Industrial Waste** Source: **(Plant)** Waste Code:   

Process Generating Waste : (Please provide the detailed description of Process generating waste along with Process Flow Diagram and List of Chemical Used the Process as ANNEXURE)

Category of Waste as per HW Rules 2008. Schedule 1: **5 . 2** Schedule 2:  A  B  C  D  A

Does your process include use of Following Substances ?  
Halogenated Solvents:  Yes  No  
Other Halogenated Compounds:  Yes  No  
Compounds with Phenolic Group:  Yes  No

2. Physical Properties  
Physical State:  Solid without Liquid  Sludge  Powder  Semi Solid Pasty Material  Monolithic Solid  Free Flowing Liquid  
 Viscous Liquid  Liquid / Solid Mixture  
% Free Liquid: \_\_\_\_\_  
% Settled Solid: \_\_\_\_\_  
% Total suspended Solid: \_\_\_\_\_  
 If more than one Waste Layer, specify: \_\_\_\_\_  
pH:  <=2.0  2.0 to 4.0  4.0 to 6.0  6.0 to 8.0  8.0 to 12.0  
Actual: \_\_\_\_\_  
Colour: \_\_\_\_\_  
Texture: \_\_\_\_\_  
Odour:  None  Mild  Strong

3. Chemical Properties  
Reactivity: Description YES NO Specify:  
Water Reactive  YES  NO  
Flammable/ Com bustible  YES  NO  
Fuming / Smoking  YES  NO  
Other Components: Description YES NO Specify:  
Water Reactive  YES  NO  
Flammable/ Com bustible  YES  NO  
Fuming / Smoking  YES  NO  
Oxidizer:  Chlorates  Nitrates  Peroxides  Other Specify: \_\_\_\_\_  
Reducer:  Borohydride  Hydrazine  Other Specify: \_\_\_\_\_

4. Health & Safety Aspect  
Handling Care: **Wear Mask** Incompatibilities: **N/A** Toxic and / or Release Gas: **N/A** Antidote Details: **N/A**

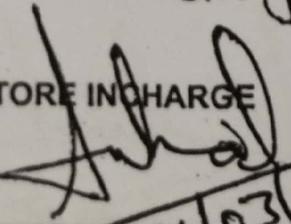
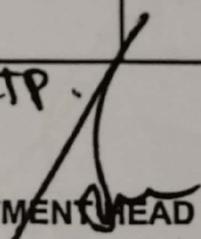
If any other Specific disposal restriction :

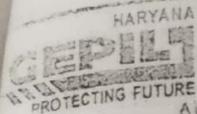
5. Dispatch Requirement  
Estimated Quantity: \_\_\_\_\_ / annum  
 m3  Drum  MT  
Estimated Shipment Frequency:  One Time  Daily  Weekly  Quarterly  
 Half Yearly  Yearly  Project

6. Generator Declaration  
We hereby certify that all the information in this and attached documents is true. We also certify that any samples submitted are representative of the actual waste. We further certify that the waste does not contain any Radio Active or explosive material. The containers we supply confirms to Transporter's Regulation of India. If GEPIL (H) discovers any discrepancy during the approval process, Generator grants GEPIL the authority to amend the profile, as GEPIL (H) deems necessary, to reflect the discrepancy.

Date:    /    /     
Signature: *[Signature]*  
Stamp: *[Stamp]*

*[Handwritten Signature]*  
27/12/14

	<b>AOV AGRO FOODS PVT. LTD.</b> Khasra No. 20/21/22, Vill.-Tapkan, Tehsil Nuh, Distt.-Mewat, Haryana-122107 (India)				DOC. No.	AOV/STR/FMT/04
					REV. NO	,00
	DATE :	21/03/24				
	GOODS NON RETURNABLE GATE PASS				SI. NO. :	103
Gate Pass Req. No. Party Name : Grepil Address : Vill - Pali, Near Mohababad Stone Crusher Zone, Faridabad Vehicle No. / By Hand / Other Mode : Haryana						
Sl. No.	ITEM CODE	ITEM DESCRIPTION	UOM	QUANTITY	REASON FOR SENDING	APPROX VALUE IN RS.
1		Sludge	Kg	01	waste Removal	
REMARKS : Sludge waste of ETP.					AOV AGRO FOODS PVT. LTD. TAPKAN, NUH Verified by Security	
STORE INCHARGE  21/03/24		DEPARTMENT HEAD 		PLANT INCHARGE RECEIVED BY		Sign. 



A Lulva Group company  
**GUJARAT ENVIRO PROTECTION & INFRASTRUCTURE (Haryana) Pvt. Ltd.**

T.O - 1401008441

Site: Near Pali-Mohabatabad Stone Crusher Zone  
 Hall, Faridabad-121004  
 Haryana: H.No. 55A Block-C, (Ground Floor) Sunil Colony  
 Sector-49, Faridabad, Haryana, India  
 Phone: 91-9711890001  
 haryana@lulva.com  
 http://www.hazwasteindia.com www.gepil.in

Waste Data Sheet (Fill One Form for Each Waste) No.   

Client Name: **AOV AGRICULTURE FOODS PRIVATE LTD** Client Code:   

Address: **VILLAGE TAPKAN TEHSIL DIST NUH**

City: **NUH** Zip/Pin Code: **122107** State: **HARYANA**

1. Waste Description: **ETP Sludge** Source:    Waste Code:   

Process Generating Waste : (Please provide the detailed description of Process generating waste along with Process Flow Diagram and List of Chemical Used the Process as ANNEXURE)

Category of Waste as per HW Rules 2008. Schedule 1: **35**, **3** Schedule 2:  A  B  C  D  A

Does your process include use of Following Substances ?  
 Halogenated Solvents:  Yes  No  
 Other Halogenated Compounds:  Yes  No  
 Compounds with Phenolic Group:  Yes  No

2. Physical Properties

Physical State:  
 Solid without Liquid  
 Sludge  
 Powder  
 Semi Solid Pasty Material  
 Monolithic Solid  
 Free Flowing Liquid

Viscous Liquid  
 Liquid / Solid Mixture  
 % Free Liquid: \_\_\_\_\_  
 % Settled Solid: \_\_\_\_\_  
 % Total suspended Solid: \_\_\_\_\_  
 If more than one Waste Layer, specify: \_\_\_\_\_

pH:  <=2.0  
 2.0 to 4.0  
 4.0 to 6.0  
 6.0 to 8.0  
 8.0 to 12.0  
 Actual: \_\_\_\_\_

Colour: \_\_\_\_\_ Texture: \_\_\_\_\_  
 Odour:  None  Mild  Strong

3. Chemical Properties

Reactivity:			Other Components:			
Description	YES	NO	Description	YES	NO	Specify:
Water Reactive	<input type="checkbox"/>	<input checked="" type="checkbox"/>	Water Reactive	<input type="checkbox"/>	<input checked="" type="checkbox"/>	
Flammable/Com bustible	<input type="checkbox"/>	<input checked="" type="checkbox"/>	Flammable/Com bustible	<input type="checkbox"/>	<input checked="" type="checkbox"/>	
Fuming / Smoking	<input type="checkbox"/>	<input checked="" type="checkbox"/>	Fuming / Smoking	<input type="checkbox"/>	<input checked="" type="checkbox"/>	

Oxidizer:  Chlorates  Nitrates  Peroxides  Other Specify: \_\_\_\_\_  
 Reducer:  Borohydride  Hydrazine  Other Specify: \_\_\_\_\_

4. Health & Safety Aspect

Handling Care: **Use Mask & gloves** Incompatibilities: **N/A** Toxic and / or Release Gas: **N/A** Antidote Details: **N/A**

If any other Specific disposal restriction: \_\_\_\_\_

5. Dispatch Requirement

Estimated Quantity: \_\_\_\_\_ / annum  
 m3  Drum  MT

Estimated Shipment Frequency:  
 One Time  Daily  Weekly  Quarterly  
 Half Yearly  Yearly  Project

6. Generator Declaration

We hereby certify that all the information in this and attached documents is true. We also certify that any samples submitted are representative of the actual waste. We further certify that the waste does not contain any Radio Active or explosive material. The containers we supply confirms to Transporter's Regulation of India. If GEPIL (H) discovers any discrepancy during the approval process, Generator grants GEPIL the authority to amend the profile, as GEPIL (H) deems necessary, to reflect the discrepancy.

Date:    /    /   

Stamp & Signature  
 For AOV Agro Foods Private Ltd.

*Date*  
 29/10/24

ANNEXURE A-9

 **AOV AGRO FOODS PVT.LTD.**  
 Village - Tapkan, Distt. Mewat (Nuh)  
 State - Haryana

NON-RETURNABLE GATE PASS

No. 5207

Date <sup>18/1/24</sup> 18-1-24 Day Sunday Time 15:00

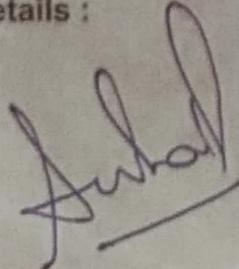
By Vehhile No. / By Hand / Other Mode : HR 82 A 1431

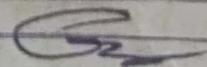
Name of Person : Imran Bricks Supplier

Specification of Items : Boiler Ash. 3.5 Ton

AOV AGRO FOODS PVT. LTD.  
 TAPKAN, NUH

Details :



OUT WARD!  
 Reg. S No. 25 Date 18/01/24  
 Time \_\_\_\_\_ Veh. No. \_\_\_\_\_  
 Driver Name \_\_\_\_\_  
 Outward By \_\_\_\_\_  
 Security Signature 

Prepared by (Store)

Authorised by Plant Incharge

Security Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. 5208

Date 25.1.24 Day THU Time 16:00

By Vehhile No. / By Hand / Other Mode : HR82 AT481

Name of Person : Imran Bricks Supplier

Specification of Items : Boiler Ash. 4 Ton  
AOV AGRO FOODS PVT.LTD.  
TAPKAN, NUH

Details :

Prepared by  
(Store)

Reg S.No. 26 Date 25/01/24  
Time \_\_\_\_\_ Veh. No. \_\_\_\_\_

Driver Name \_\_\_\_\_

Outward By \_\_\_\_\_

Security Signature \_\_\_\_\_

Authorised by  
Plant Incharge

Security  
Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. **5210**

Date 10.2.24 Day Sat Time 12:45

By Vehhile No. / By Hand / Other Mode : HR 27-W 3590

Name of Person : Imran Bricks Supplier

Specification of Items : Boiler Ass. 3.4 TON  
AOV AGRO FOODS PVT. LTD  
TAPKAN, NUH

Details :

Reg. S.No. 28 Date 10/02/24

Time \_\_\_\_\_ Veh. No. \_\_\_\_\_

Driver Name \_\_\_\_\_

Outward By \_\_\_\_\_

Security Signature \_\_\_\_\_

Prepared by  
(Store)

Authorised by  
Plant Incharge

Security  
Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. 5211

Date 17.2.24 Day Sat Time 11:30

By Vehhile No. / By Hand / Other Mode HR 82 A 1431

Name of Person : Imran Bricks Supplier

Specification of Items : Boiler Asm. 2.9. Ton

AOV AGRO FOODS PVT. LTD.  
TAPKAN, NUH

Details :

OUT WARD/

Reg. S.No. 29 Date 17/02/24

Time \_\_\_\_\_ Veh. No. \_\_\_\_\_

Driver Name \_\_\_\_\_

Outward By \_\_\_\_\_

Security Signature \_\_\_\_\_

Prepared by  
(Store)

  
Authorised By  
Plant Incharge  
Security  
Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. **5212**

Date 01/03/24 Day Friday Time 11:50

By Vehhile No. / By Hand / Other Mode : HR 82-A-1431

Name of Person : IMRAN Bricks Supplier.

Specification of Items : Boiler Ash 4.Ton

AOV AGRO FOODS PVT. LTD.  
TAPKAN, NUH

Details :

Prepared by  
(Store)

OUT WARD!  
Reg S.No. 30 Date 01/03/24  
Time \_\_\_\_\_ Veh. No. \_\_\_\_\_  
Driver Name \_\_\_\_\_  
Outward By \_\_\_\_\_  
Security Signature

Authorised by  
Plant Incharge

Security  
Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. **5214**

Date 26/03/24 Day Tuesday Time 11:09

By Vehhile No. / By Hand / Other Mode : HR22-A-1431

Name of Person : Imraal Brick Sopplier

Specification of Items : Boiler Ash 4 Ton

Details :

Prepared by  
(Store)

Authorised by  
Plant Incharge

Security  
Checking

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

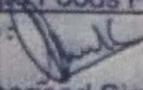
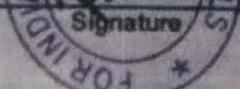
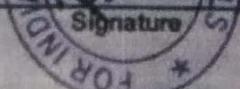
1. Sender's Name and mailing address : (Including Phone No. and e-mail)	AOV AGRO FOODS PVT LTD		
2. Sender's authorisation No.			
3. Manifest Documents No.	1247		
4. Transporter's name and address : (Including Phone No. and e-mail)	Indian Petro & Chemical		
5. Type of vehicle	mahindra pickup		
6. Transporter's registration No.			
7. Vehicle registration No.	HR38 AD 6871		
8. Receiver's name and mailing address	Indian Petro & Chemicals Opp- Balaji Dharam Kanta, Vill- Sikri, Ballabgarh Ph.: 9811443652, 9891015160		
9. Receiver's Authorisation No.	Facility's Registration No. HWR/FDBB/2022/19099478		
10. Waste description	Used-oil		
11. Total quantity No. of Containers	.....m3 or MT .....Nos.		
12. Physical form	(Solid/Semi- (Solid/Sludge/Oily/Tarrys/Slurry/Liquid)		
13. Special handing instructions and additional information			
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respect in proper conditions for transport by road according to applicable national government regulations.		
For AOV Agro Foods Pvt. Ltd.			
Name and stamp :	Signature	Month	Day Year
		08	01 2023
Authorised Signatory			
15. Transporter acknowledgement of receipt of Wastes			
Name and stamp :	Signature	Month	Day Year
		08	01 2023
16. Receiver's certification for receipt of hazardous and other waste			
Name and stamp :	Signature	Month	Day Year
		08	01 2023



To be forwarded by the sender to the State Pollution control Board after signing all the seven copies

FORMS 10  
[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's Name and mailing address : (including Phone No. and e-mail)	AOV AGRO FOODS PVT LTD		
2. Sender's authorisation No.			
3. Manifest Documents No.	<del>228</del> 1248		
4. Transporter's name and address : (including Phone No. and e-mail)	INDIAN PETRO & CHEMICAL		
5. Type of vehicle	Mehendra Pick-up		
6. Transporter's registration No.			
7. Vehicle registration No.	HR 38 AD 6871		
8. Receiver's name and mailing address	Indian Petro & Chemicals Opp- Balaji Dharam Kanta, Vill- Sikri, Ballabgarh Ph.: 9811443652, 9891015160		
9. Receiver's Authorisation No.	Facility's Registration No. HWR/FDBB/2022/19099478		
10. Waste description	Used oil		
11. Total quantity No. of Containers	.....m3 or MT .....Nos.		
12. Physical form	(Solid/Semi- (Solid/Sludge/Oily/Tarrys/Slurry/Liquid)		
13. Special handling instructions and additional information			
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respect in proper conditions for transport by road according to applicable national government regulations.		
For AOV Agro Foods Pvt. Ltd. Name and stamp :  Signature Authorised Signatory			
Month                      Day                      Year 12                      01                      2023			
15. Transporter acknowledgement of receipt of Wastes			
Name and stamp :  Signature 			
Month                      Day                      Year 12                      01                      2023			
16. Receiver's certification for receipt of hazardous and other waste			
Name and stamp :  Signature 			
Month                      Day                      Year 12                      01                      2023			
To be forwarded by the sender to the State Pollution control Board after signing all the seven copies			

TRUE COPY//

Installed STP.

ANNEXURE A-11



**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan ,Nuh (Haryana)**

//TRUE COPY//

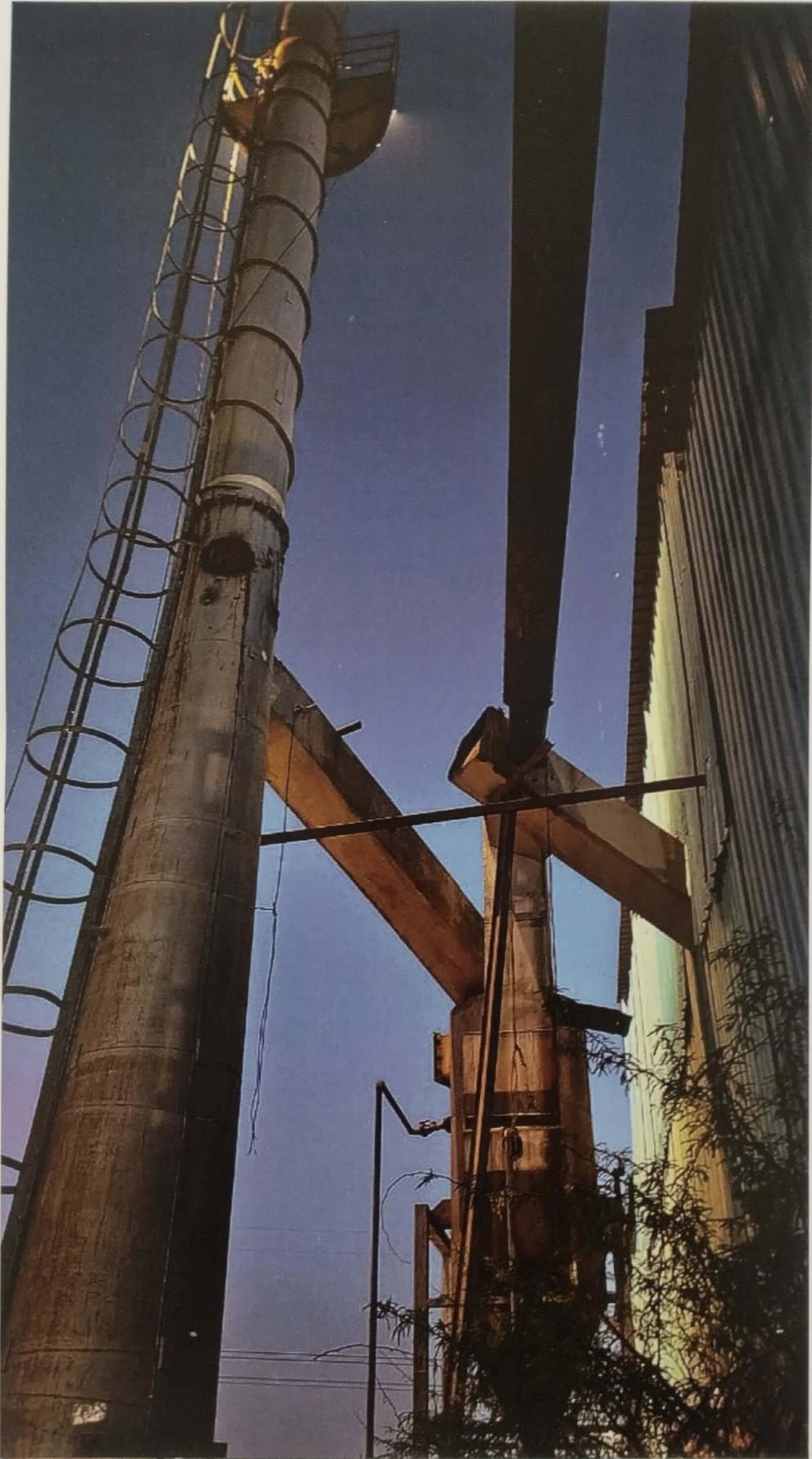
**ANNEXURE A-12**

Total Area for Karnal Technology / Horticulture / Irrigation Land Details

<b>Sr. No.</b>	<b>Land Details</b>	<b>Area (Sq. Mts.)</b>
1.	Green Garden Area	1313 Sq. Mts.
2.	Banana Plantation Area	1319 Sq. Mts.
3.	Karnal Technology Area	3306 Sq. Mts.
4.	Other Plantation Area	1740 Sq. Mts.
5.	Vegetable Cultivation Area	14114 Sq. Mts.

**//TRUE COPY//**

# 1.5 T Boiler connected to wet scrubber before chimney



**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan Nuh (Harvana)**

1.5 T Boiler connected to wet scrubber before chimmey`

Annexure "C"



**AOV Agro Foods Pvt. Ltd**  
**Village Tapkan, Nuh (Haryana)**

### 1.5 TPH Boiler already connected to cyclone before the wet scrubber



 AOV Agro Foods Pvt.Ltd  
Village Tapkan,Nuh (Haryana)

//TRUE COPY//



# GLOBAL TESTING SOLUTION LLP

ISO/IEC/17025:2017 (NABL) Certified Company

Total Environmental Services Like Testing of Air, Noise and Water for Industrial



## TEST REPORT

<b>STACK AIR EMISSION MONITORING</b>	
<b>TEST REPORT NO. :</b>	<b>TC122562400000028F</b>

**ISSUE TO :** M/s. AOV AGRO FOOD PVT. LTD. **Issue Date :** 23.03.2024  
 KHASRA NO. 20,21&22, VILL- TAPKAN,  
 TEHSIL- NUH, MEWAT DIST- NUH (HARYANA)

### SAMPLING DETAIL

- 1 JOB ORDER NO. : GTS/03/2024/19
- 2 DATE OF SAMPLING : 18.03.2024
- 3 RECEIVING DATE OF SAMPLE : 18.03.2024
- 4 SOURCE OF EMISSION MONITORED : BOILER STACK EMISSIONS
- 5 ANALYSIS DURATION : 18.03.2024 TO 22.03.2024
- 6 LOCATION OF THE SAMPLING : At Sampling Point
- 7 CAPACITY : Boiler of 1.5 T and 5 T are connected to a single Chimney through wet scrubber.
- 8 AVERAGE FLOW RATE (LPM) : 28 LPM
- 9 VELOCITY (m/sec) : 9.13 m/s
- 10 STACK HEIGHT FROM GROUND LEVEL (MT) : 30
- 11 DIAMETER OF STACK (mt) : 1.00
- 12 SAMPLING TIME : 12:40 PM
- 13 SAMPLING DURATION (MIN.) : 36 MIN
- 14 WEATHER CONDITIONS : CLEAR
- 15 AVERAGE AMBIENT TEMPRATURE °C : 28.0 RH (%) : 40
- 16 STACK TEMPERATURE (°C) : 138
- 17 TEST PROTOCOL : As Per Indian standard 11255 & CAQM
- 18 SAMPLE DROWN BY : GTS STAFF
- 19 INSTRUMENT USED : Stack Monitoring Kit
- 20 EXTERNAL PROVIDER OF TESTING : NO
- 21 FUEL USED : BRIQUETTE

S.No.	Parameter	Unit	Results	Limit	Test Method
1	Particulate Matter (PM)	mg/Nm3	42.7	80 (max)	IS:11255 (P-1)
2	Oxides Of Nitrogen (Nox)	mg/Nm3	44.9	Not Specified	IS:11255 (P-7)
3	Sulphur Dioxide (SO2)	mg/Nm3	15.3	Not Specified	IS:11255 (P-2)

BDL : BELOW DETECTION LIMIT



**AUTHORIZED BY**   
 (Amar Pal Singh)  
 Tech. Manager

23/03/2024

#### Note-

- 1 The result listed refer only to the sample and applicable parametres enclosure of product is neither inferred not implierd.
- 2 Total liability of works is limited to invoice amount.
- 3 This report can not be used as evidance in a court of law without written approval of the lab
- 4 Certificate shall not be reproduced except in full, without the written approval of the lab

Formate No.	GTS/7.8/TR-SE/01	Revision No.:	0
Issue Date:	30.12.2023	Revision Date.:	0
Issue No :	3		



Defogger -1

Defogger-2



AOV Agro Foods Pvt.Ltd  
Village Tapkan ,Nuh (Haryana)

116 Location of Installed Perfume Fogger M.C

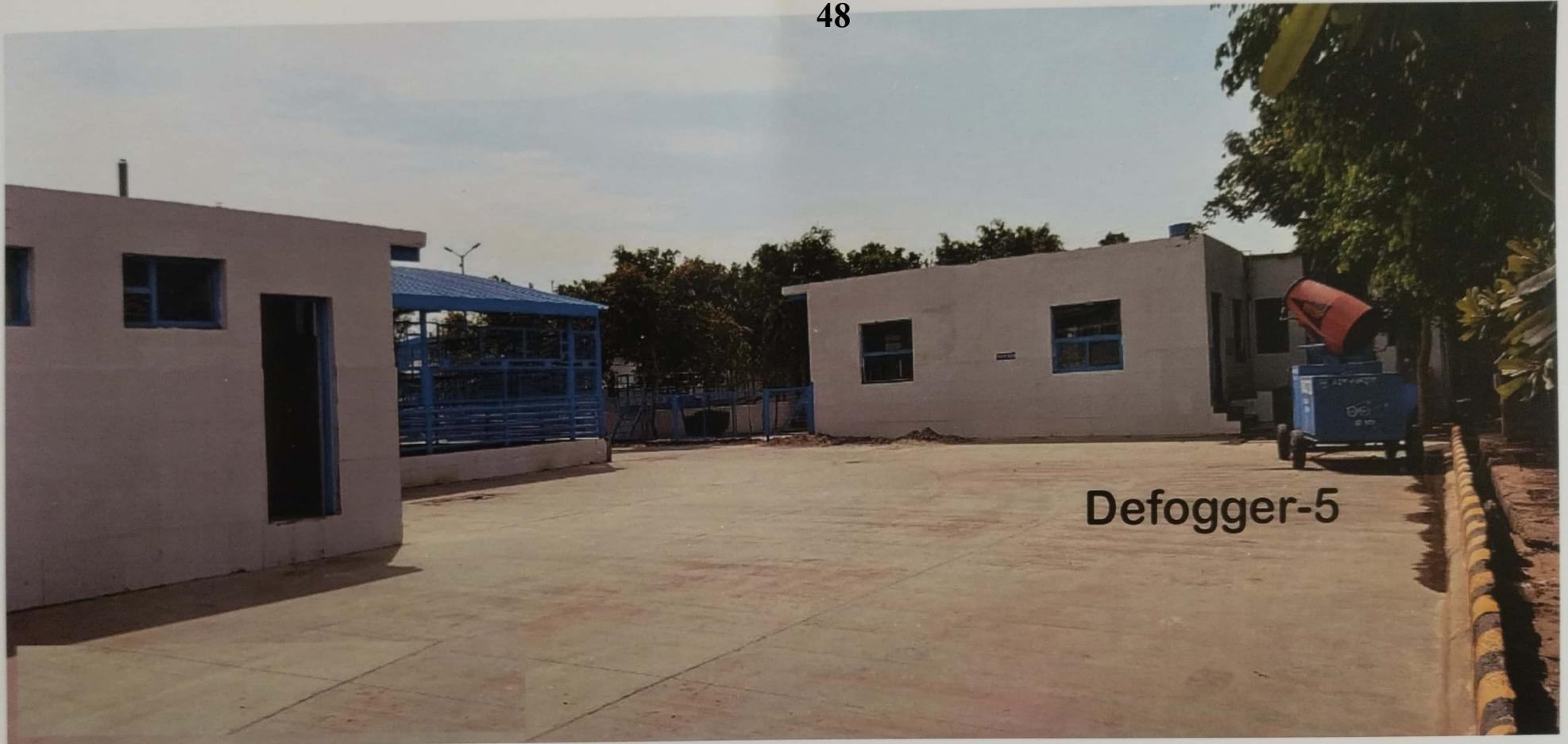
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**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan ,Nuh (Haryana)**

# Location of Installed Perfume Fogger M/G

48

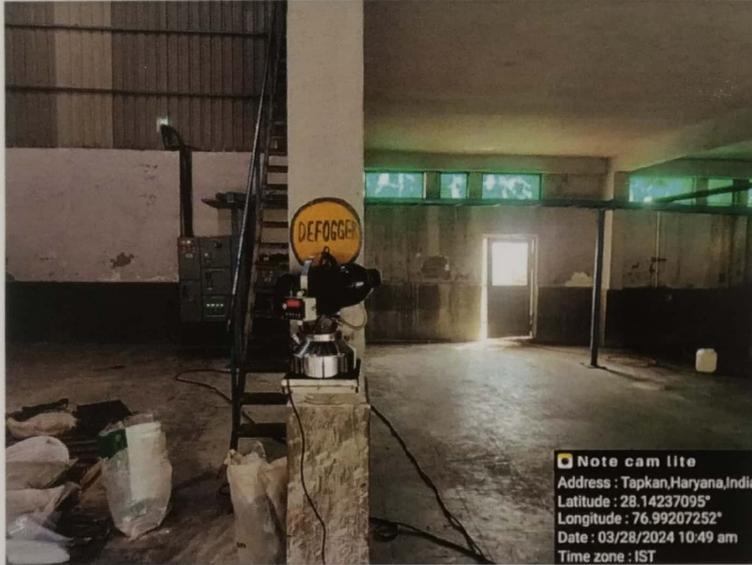


Defogger-5



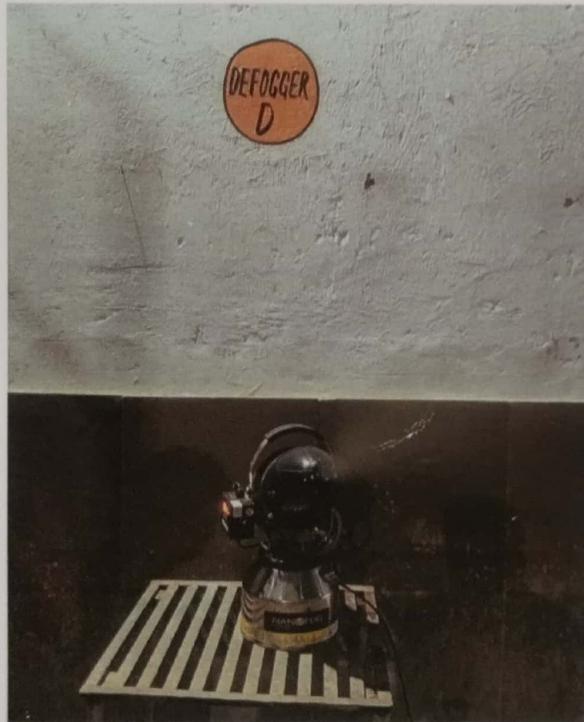
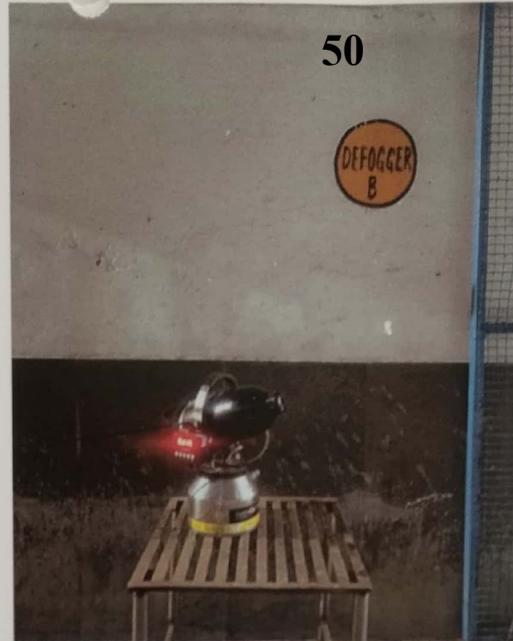
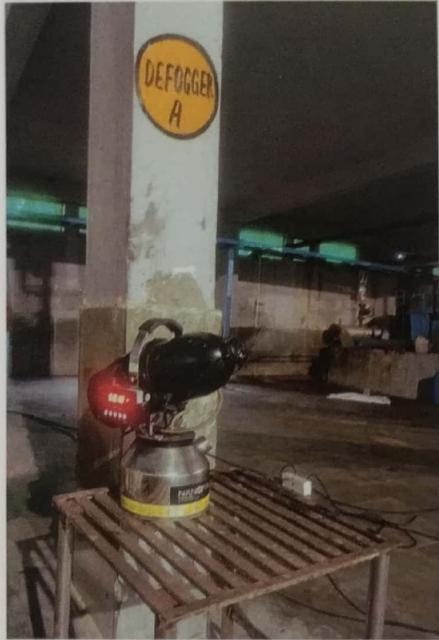
**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan ,Nuh (Haryana)**

# Indoor Fogging Machine locations

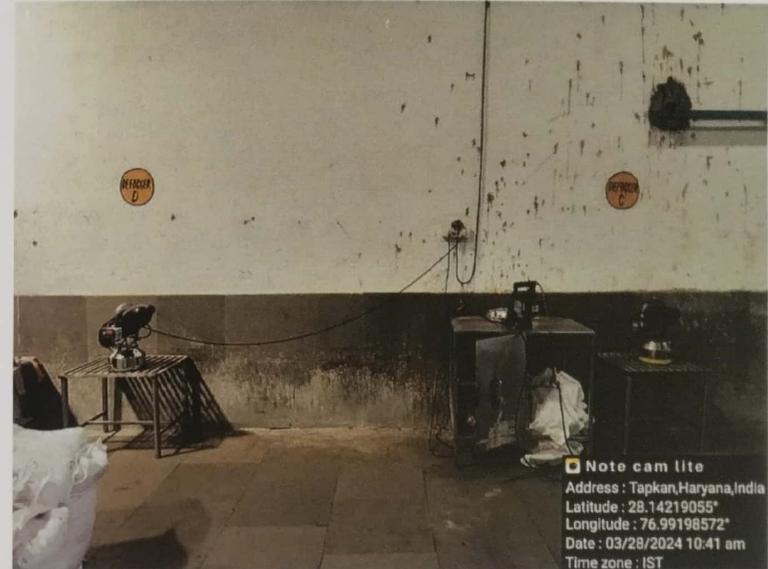
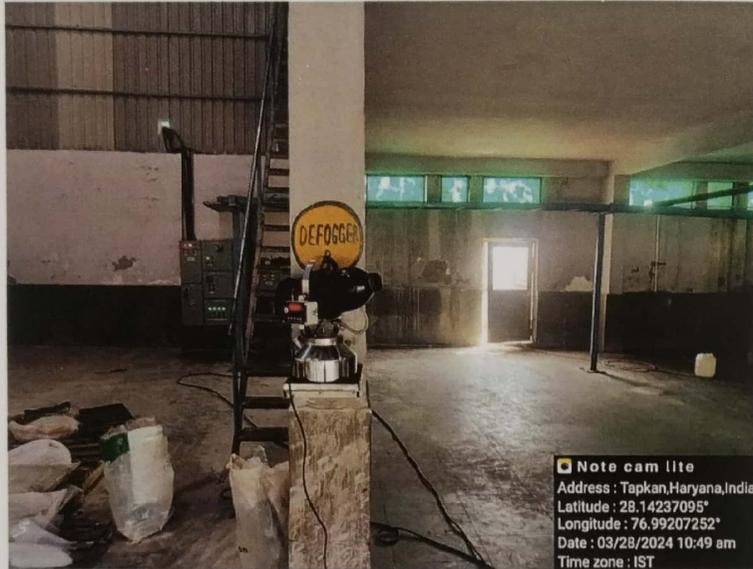


 **AOV Agro Foods Pvt.Ltd**  
**Village Tapkan ,Nuh (Haryana)**

# Location of small perfume defoggers installed inside the Unit



# Indoor Fogging Machine locations




**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan ,Nuh (Haryana)**



Regional Office, Nuh Region  
Haryana State Pollution Control Board  
Shed No. 1, Industrial Estate, Roz ka Meo  
Tehsil - Nuh District Nuh - 122103  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbrouh@gmail.com](mailto:hspcbrouh@gmail.com)

**ANNEXURE A-16**



HSPCB/NUH/2023/1807-1808

Date: 21/03/2024

**Speaking Order**

**Sub: Speaking order in reference to Show Cause Notice issued to M/s AOV Agro Foods Pvt Ltd, Village- Tapkan, District- Nuh (Mewat) for the violation under section 33-A, 44 & 45A of water (Prevention & Control of Pollution) Act, 1974 & under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981 and imposition of Environmental Compensation as per policy dated 29.04.2019 & 22.12.2021**

Whereas, the unit M/s AOV Agro Foods Pvt Ltd, Village- Tapkan, District- Nuh (Mewat) is a Slaughter House, falling under Red category and inspected on 05.02.2024 by a Joint Committee consisting of Regional officer, Nuh region, Assistant environmental engineer, Nuh region and SDM, Nuh (representative of District Magistrate, Nuh) in compliance of orders of Hon'ble NGT in OA No. 738 of 2023 titled as M. Mubeen vs State of Haryana & Ors.

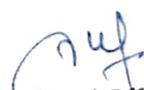
During inspection on 05.02.2023, some deficiencies/non compliances were observed by the team. Accordingly, show cause notice vide No. HSPCB/NUH/2023/1576-77 dated 19.02.2024 was issued against the unit. After that unit has submitted its reply dated 29.02.2024 received on 05.03.2024.

The detail of deficiencies/non compliances observed during inspection and reply submitted by the unit are given as under:-

Sr. No	Deficiencies/Non compliances observed	Reply submitted by the unit	Comments
1.	Not provided STP for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal of domestic effluent submitted during inspection.	Purchase order for STP for domestic effluent has already been issued (copy of the same is enclosed as Annexure A) STP fabrication work is completed and under installation site and side stabilization is started based on Biotechnology. Photograph of STP is enclosed for ready reference as Annexure B. It is pertinent to note that presently the sewage generated in premises is being treated along with the effluent in bio reactor tank, as the characteristic of both type of effluents are compatible.	Not satisfactory as unit has submitted that unit will install STP for the treatment of domestic effluent in future. The copy of purchase order of STP has been submitted. However, no specific detail regarding the quantity of effluent and its disposal has been provided by the unit.
2.	Not provided adequate Air pollution control device on 1.5 TPH Boiler	For both the boilers i.e 1.5 TPH & 5 TPH, a common wet scrubber & common stack have already been provided. The stack (30 mts height) is having the port hole & platform for monitoring point of view (photograph enclosed as Annexure C.	Not satisfactory as no proof of connection with wet scrubber of 1.5 TPH boiler has been submitted as claimed by the unit. In photographs, the detail of connection with wet scrubber is not provided.
3	Not provided Flow meters on wet scrubber installed on 5 TPH Boiler	Flow metre on wet scrubber has been installed, photograph of same is enclosed herewith as Annexure D.	Satisfactory. Unit has submitted that flow meter has been installed on wet scrubber and clear from photographs.

4	No water sprinkling at Bio reactor was found during inspection	Water sprinklers have been installed, photograph of same is enclosed herewith as Annexure E.	Satisfactory. Unit has now installed the water sprinklers on bio filter and same is indicated in photographs
5	Mild smell was observed at backside and Gate 6 of the unit	We have separate staff for housekeeping activities. Also, we have installed the perfume fogger at different places to suppress the odour if any in premises and near rendering process also. Photograph of the same is enclosed herewith as Annexure F.	Not satisfactory. Unit has submitted that perfume fogger at different places to suppress has been provided but has not submitted exact details of numbers of fogger, with locations and effective area, proof of purchase. Further, unit has submitted the photographs of only 1 anti smog gun near boundary wall.
6	No proper arrangement for solid waste was found at site	We have provided the separate collection centre for solid waste collection, segregation & disposal. Also provided the bins at different places for collection of biodegradable & non-biodegradable waste. The non-biodegradable waste is disposed off as per guideline/advisory issued by HSPCB and biodegradable waste is being converted into bio-manure, photograph of designated area is enclosed herewith as Annexure G. The detailed chart is enclosed as Annexure H for waste disposal practices being adopted in premises. AOV is having an agreement with M/s Indian Petro & Chemicals for disposal of hazardous & bio medical waste, copy of agreement is enclosed herewith as Annexure I.	Not satisfactory as unit has not submitted copy/proof of agreement with vendors for disposal of non bio degradable waste. , unit has not also submitted the details of disposal of bio degradable waste whether in-situ or ex-situ, unit has provided only photographs of collection, compartments for different waste

In view of above, considering the reply of received from the unit, point no 1, 2, 5 & 6 has been found non satisfactory. Therefore, further necessary action as per policy of the Board shall be initiated against the unit.

  
Regional Office,  
Nuh Region  
Date:-

Endst. No. HSPCB/NUH/2023

A copy of above is forwarded to the following for information and further necessary action please.

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. M/s AOV Agro Foods Pvt Ltd, Village- Tapkan, District- Nuh (Mewat)

  
Regional Office,  
Nuh Region

  
//TRUE COPY//

Regd. & Corporate Office :

C-22/25, Sector-57, Noida - 201301, U.P. (India)

Tel. : +91-120-4292900/01, Fax : +91-120-4333038

E-mail : info@aovagrofoods.com | Website:www.aovagrofoods.com

CIN No. : U15122UP2009PTC038405

Date: 26.03.2024

To,

Regional Officer,  
H.S. Pollution Control Board,  
Shed No-1, Roj ka Meo Industrial Area,  
Tehsil Nuh (Haryana)

Subject: Compliance of Speaking Order

R / Sir,

Reference is made to Speaking Order No. HSPCB / NUH / 2023 / 1807-1808 Dtd.: 21.03.2024 issued by Regional Office, Nuh Region Haryana State Pollution Control Board.

In this regards we make our updated compliance status as given below:

SN	Querys	Compliance Status	Speaking Order Comments	Compliance Status as on date
1.	Not provided STP for domestic effluent generated form the industry premises and residential quarters for worker. Septic tanks are provided but no proper details regarding final disposal of domestic effluent submitted during inspection.	Purchase order for STP for domestic effluent has already been issued (copy of the same is enclosed as <b>Annexure "A"</b> . STP Fabrication work is completed and under installation site and side by side stabilization is started is based on Bio-technology. Photograph of STP at site is enclosed for ready reference as <b>Annexure "B"</b> . It is pertinent to note that presently the Sewage generated in premises is being treated alongwith effluent in bio-reactor tank, as the characteristic of both type of effluents are compatible.	Not satisfactory as submitted that unit will install unit has STP for domestic effluent in future. The treatment of copy of purchase order of STP has been submitted. However, no specific detail regarding the quantity of effluent and its the unit. disposal has been provided by	STP for domestic effluent based on MBBR Tech has already been installed. The Project Report based 45 KLD along with Hydraulic Flow Diagram subunits details and log sheet etc. are attached herewith as <b>Annexure "A"</b> Photograph of STP is also attached herewith as <b>Annexure "B"</b> for your ready reference please. The treated water from STP will be used in greenery, horticulture and

For AOV AGRO FOODS PVT. LTD.

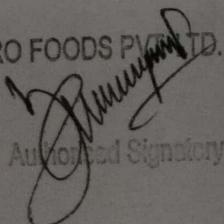
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Authorized Signatory



Page 1 of 4

				dust suppression purpose only. It will not be drained out.
2.	Not provide adequate Air Pollution Control Device on 1.5 TPH Boiler.	For Both Boilers i.e. 1.5 TPH & 5 TPH, a common wet scrubber & common stack have already been provided. The stack (30 mts. height) is having the port hole & platform for monitoring point of view (Photograph enclosed as Annexure "C").	Not satisfactory as no proof of connection with wet scrubber of 1.5 TPH boiler has been submitted as claimed by the unit. In photographs, the detail of connection with wet scrubber is not provided.	Photograph in respect to wet scrubber / chimney attached with both boilers are enclosed herewith as Annexure "C" & also enclosed the monitoring report of emission from the chimney in this regards is also enclosed herewith as Annexure "D" for your perusal. Further we would like to submit that our 1.5tph boiler has been installed with cyclone but we have additionally provided wet scrubber to achieve the 50mg/Nm3 standards of CAQM
3.	Not provided Flow Meter on wet scrubber installed on 5 TPH Boiler.	Flow-meter on Wet Scrubber has been installed, photograph of same is enclosed herewith as Annexure "D".	Satisfactory. Unit has submitted that flow meter has been installed on wet scrubber and clear from photographs.	Details already submitted.
4.	No water sprinkling at Bio filter was found during inspection.	Water sprinklers have been installed, Photograph of same is enclosed herewith as Annexure "E"	Satisfactory. Unit has now installed the water sprinklers on bio filter and same is indicated in photographs	Details already submitted.
5.	Mild smell was observed at backside and Gate 6 of the unit.	We have separate staff for housekeeping activities. Also we have installed the perfume fogger at	Not satisfactory. Unit has submitted that perfume fogger at different places to suppress has been	Unit has installed perfume foggers to suppress the odour in the premises &

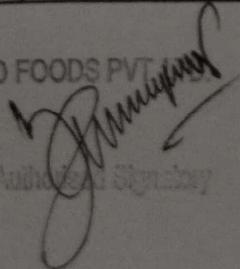
For AOV AGRO FOODS PVT. LTD.


  
Authorized Signatory

Page 2 of 4

		different places to suppress the odour if any in premises and near rendering process also. Photograph of the same is enclosed herewith as Annexure "F".	provided but has not submitted exact details of numbers of fogger. With locations and effective area, proof of purchase. Further, unit has submitted the photographs of only 1 anti-smog gun near boundary wall.	vicinity as per photograph enclosed as Annexure "E". Total no. 9 of perfume foggers have provided at multiple locations marked as: 1. Near Gate No. 6 2. Near Reforestation Plant 3. Near Bio Filter 4. Near Rendering Plant 5. Between ETP & Lairage A, B, C, D – located at Rendering Plant. Photographs of same are enclosed herewith as Annexure "F" for your ready reference.
6.	No proper arrangement for solid waste was found at site.	We have provided the separate collection center for solid waste collection, segregation & disposal. Also provided the bins at different places for collection of biodegradable & non degradable waste. The non-bio degradable waste is disposed of as per guide line / advisory issued by HSPCB and bio degradable waste is being converted into bio-manure photograph of designated	Not satisfactory as unit has not submitted copy / proof of agreement with vendors for disposal of non-bio degradable waste. unit has not also submitted the details of disposal of bio degradable waste whether in situ or ex-situ, unit has provided only photographs of collection, compartments for different waste.	We have provided the enmarked dedicated separated collection center for various type of solid waste. Copy of record for waste disposal to vendor and copy of Form – 10 also enclosed herewith as Annexure "G". For Bio degradable waste, Bio Decomposter has been installed

For AOV AGRO FOODS PVT.


  
Authorized Signatory

Page 3 of 4

		<p>area is enclosed herewith as Annexure "G".</p> <p>The detailed chart is enclosed as Annexure "H" for waste disposal practices being adopted in premises. AOV is having an agreement with M/s. Indian Petro &amp; Chemicals for disposal off Hazardous &amp; Bio- Medical Waste, copy of agreement is enclosed herewith as Annexure "I".</p>	<p>photograph of same is enclosed as Annexure "H" for your perusal please.</p> <p>An agreement has been made with a Brick manufacturing unit for Boiler ash disposal. The agreement and gate pass copies are also enclosed as Annexure "I".</p>
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We respectfully request you to kindly depute an officer or a team of officers for the verification of above submissions and humble request you to kindly revoke the Show Cause Notice issued & drop the legal / closure / environment compensation action if any.

We assure you, that we shall comply with direction / order / issued time to time by Authorities.

This is for your information and necessary action please.

Thanking you,

Faithfully yours,

For M/s AOV AGRO FOODS PVT. LTD.  
For AOV AGRO FOODS PVT. LTD.

(Authorised Signatory) Authorised Signatory

Encl.:

- |  |                |
|--|----------------|
| 1. Project Report  | - Annexure "A" |
| 2. Photograph of STP   | - Annexure "B" |
| 3. Photograph of wet scrubber / chimney attached with both boilers-                | Annexure "C"   |
| 4. Copy of Emission Monitoring Report  | - Annexure "D" |
| 5. Photograph of Fogging System  | - Annexure "E" |
| 6. Photograph of foggers locations marked  | - Annexure "F" |
| 7. Copy of Form - 10   | - Annexure "G" |
| 8. Photograph of Bio Decomposter along with specification and process flow diagram | - Annexure "H" |
| 9. Boiler Ash gate pass  | - Annexure "I" |